

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(CA)/27(CHE)/2024
NAME OF THE PETITIONER(S) : A Aloysius Prathiban
NAME OF THE RESPONDENT(S) : Neomax Properties Pvt. Ltd. and Other
UNDER SECTION : Sec 73(4) of CA, 2013

ORDER

Present: Petitioner in person.
None for the Respondents.

Notice sent to the Respondents received back "unserved". The Petitioner states that he had sent mail on the official ID collected from the RoC. He is not sure whether email was received by the Respondents or not.

Heard.

The Petitioner in the petition has prayed for directing the Respondents to make the repayment of the deposits with interest.

He submits that as per the record, the company is active but it is involved in economic offences and the directors are on bail.

Let the Petitioner take steps for service on the Respondents through paper publication in leading newspapers, one in English ("**Business Standard**") (All India Edition) and another in vernacular "**Makkal Kural**" (Tamil Nadu Edition).

Service be also effected through other modes including affixation.

Registry is directed to issue notice which may be collected by the Petitioner for affixation at the conspicuous portion of the premises of the Respondents.

List the petition on **21.08.2024** for appearance / reply.

**Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

**Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)**

vs